

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 4th day of April Two Thousand And Nineteen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

OA.310/480/2019

A. Manoharan
S/o. Arjunan,
ED Packer,
Melmaruvathur Sub Post Office,
Meimaruvalur,
Kancheepuram District.Applicant

(By Advocate: M/s. V.V. Sairam)

Versus

1. Union of India Rep. by the
Superintendent of Post Office,
Chengalpet Sub Division,
Chengalpet – 603 001;

2. Chief Post Master General,
Office of the Chief Post Master General,
Anna Salai, Chennai- 600 002.

...Respondents

(By Advocate: Ms. Shakila Anand)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Applicant has filed this OA seeking the following relief:-

"to direct the respondents to consider the representation of the applicant dated 15.02.2019 including the earlier representations dated 09.10.2010 and 07.10.2015 and pass orders upgrading the applicant from the post of ED Packer to the post of Branch Post Master in any other post offices and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

3. When the matter is taken up, learned counsel for the applicant submits that applicant had made Annexures-A/2, A/3 & A/4 representations dated 09.10.2010, 07.10.2015 and 15.02.2019 respectively with regard to his grievance which had failed to evoke a response from the respondents till date. He, accordingly urges that the pending representations of the applicant may be directed to be considered by the competent authority within a time limit to be set by the Tribunal.
3. Ms. Shakila Anand, Learned Central Government Standing Counsel takes notice for the respondents and submits that she had no objection to the prayer.
4. In view of the limited relief urged and the fact that the representations of the applicant are alleged to be pending before the authorities, I deem it appropriate to direct the competent authority to consider the aforesaid representation of the applicant dated 15.02.2019 along with the previous

representations dated 09.10.2010 and 07.10.2015 if received, in accordance with the relevant rules and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage with the aforesaid direction without going into the substantive merits of the case. No costs.